

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 07
CP (IB) No.73/BB/2024

IN THE MATTER OF:

M/s. Smartowner Capital Growth Fund 1 ... Petitioner
Vs.
M/s. Pinehill Properties Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ajai P. Johnson, Adv.

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice to the Respondent. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the Respondent Company as well as on the MD of the Respondent Company along with a copy of the Petition and other annexures by Speed Post as well as by e-mail and is directed to file an Affidavit of Service along with tracking reports in the Registry within 1 week. Upon receipt of notice, Respondents are granted two weeks' time to file objections, and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
3. List the matter on **29.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna